

[TO BE PUBLISHED IN PART II, SECTION 3, SUB-SECTION (i) OF THE GAZETTE OF INDIA, EXTRAORDINARY]

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
(Department of Revenue)

Corrigendum

New Delhi, the 29<sup>th</sup> March, 2019

G.S.R. (E).- In the notification of the Government of India, in the Ministry of Finance (Department of Revenue), No.2/2019-Union Territory Tax, dated the 7<sup>th</sup> March, 2019, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R. 192(E), dated the 7<sup>th</sup> March, 2019, at page 13,-

- (a) in line 25, for “(iii)” read “(c)”; and
- (b) in line 27, for “(iv)” read “(d)”.

[F.No.354/25/2019-TRU]

(Pramod Kumar)  
Deputy Secretary to the Government of India